CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA 310/01463/2019

Tuesday the 5th day of November Two Thousand Nineteen

CORAM : HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

A. Adilakshmi No. 20, Sivan Koil Street Sivalingapuram, Ariyankuppam Puducherry – 605 007.

.... Applicant

By Advocate M/s. K. Sheeba

Vs

- 1. Union of India, represented by the Government of Puducherry through The Secretary to Government for Education Chief Secretariat, Puducherry.
- 2. The Director of School Education 100 Feet Road, Anna Nagar Puducherry.

....Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief:

- "a. To direct the respondents to consider the application submitted by the applicant for the post of Guest Balasevika on the basis on G.O. Ms. No. 98/83-Lab dated 24.08.1983 & G.O. Ms. No. 22 dated 28.08.1992 by relaxing the upper age limit and to appoint the applicant to the post of Guest Balasevikas and to pass
- b. for such further or other relief or reliefs"
- 2. When the matter came up for hearing, learned counsel for the applicant submits that the respondents have not conducted the examination for the past 13 years for the post of Bala Sevika and hence seeking age relaxation she has earlier filed OA No.1572/2018 and this Tribunal on 07.12.2018 has passed order directing the competent authority to consider the representation of the applicant and take appropriate decision. But the competent authority has not yet passed any order. In the meanwhile, the respondents have scheduled the examination for appointment for the post of Bala Sevika on 10.11.2019 and the applicant will be satisfied if a direction is given to the respondents to permit her for participating in the examination.
- 3. In view of the limited submission made by the learned counsel for the applicant, we deem it appropriate to permit the applicant to participate in the examination for the post of Guest Balasevika to be held on 10.11.2019. They will consider the relaxation of age limit and pass appropriate orders before final

selection is done.

4. OA is disposed of with the above direction.

(T.Jacob) Member(A)

05.11.2019

(P. Madhavan) Member(J)

AS

Annexures filed in the OA

Sl. No.	Date	Description	Annexure No.
1	'April2013	National Apprenticeship certificate of the applicant with mark sheet	A-1
2	21/09/13	Employment Notification No. RRC 02/2013	A-2
3	18/01/14	Centralised Employment Notice No. 01/2014	A-3
4	03/02/18	Centralised Employment Notification CEN 01/2018	A-4
5	13/02/18	Centralised Employment Notification CEN 02/2018	A-5
6	22/02/18	On-line applications registration of Applicant	A-6
7	28/02/18	Corrigendum for CEN 01/2018	A-7
8	17/03/18	Representation from applicant to respondents	A-8
9	28/03/18	Order in OA No. 310/00456/2018	A-9
10	04/04/18	Notice/Representation from counsel for applicant	A-10
11	19/04/18	Impugned Speaking Order	A-11

Annexures in the Reply statement filed by the respondents

Sl. No.	Date	Annexure No.
1	27/08/09	R1
2	14/12/14	R2
3	16/02/18	R3
4	28/02/18	R4